

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

MISCELLANEOUS APPLICATION NO. 170/00452/2017
IN

ORIGINAL APPLICATION NO. 170/01012/2016

DATED THIS THE 07TH DAY OF NOVEMBER, 2017

HON'BLE DR. K.B. SURESH, MEMBER (J)
HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

1. The Union of India,
Rep. by its Secretary,
Department of Posts,
Ministry of Information
Dak Bhavan,
New Delhi – 110 001.

2. Chief Post Master General,
Karnataka Circle,
Bangalore – 560 001.

....Applicants in MA/Respondents in OA

(By Shri M. Rajakumar, Senior Central Government Counsel)

Vs.

1. Smt. Anuradha N, W/o K.B. Ravindra,
Aged about 50 years,
Working as HSG-I, Bangalore City RMS,
Bangalore – 560 023.
R/a # 90, R.K. Colony, 5th 'A' Cross,
Marenahalli, J.P. Nagar II Phase,
Bengaluru – 560 078.

2. B.P. Sudhamani, W/o H.P. Suresh,
Aged about 50 years,
Working as HSG-I, Head Record Office,
Bangalore Sorting Division,
Bengaluru – 560 026.
R/a # 1362, 'Kousthuba Nilaya',
Kavitha Jain Road,
Girinagar II Stage,

Bengaluru – 560 085.

3. Smt. Aruna C. Pachapur,
W/o. Chidambar M. Pachapur,
Aged about 45 years,
Working as HSG-I, AHRO (D), B'City R.M.S.,
Bengaluru – 560 023.
R/a # 48, 11th Cross,
Shirdi Layout, Kanshiram Nagar,
Vidhyaranyapura,
Bengaluru – 560 097.

.....Applicants in OA/Respondents in MA

(By Advocate Shri P. Kamalesan)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Heard. There is no clarification required as we have stated very clearly that the persons ought to be considered for promotion in accordance with the RRs of 1988 which continued to be in force at that point of time and therefore we had quashed Annexure-A7. Therefore there is no clarification required.

2. MA is dismissed. No order as to costs.

(PRASANNA KUMAR PRADHAN)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicants in MA No.170/00452/2017

Annexure MA1: Copy of interim order dated 13.12.2016 in OA

No.170/01012/2016

Annexure MA2: Copy of memo dated 14.06.2017 filed by the respondents on the details sought by this Tribunal

Annexure MA3: Copy of judgment of Central Administrative Tribunal, Bangalore Bench in OA No. 170/01012/2016 dated 20.06.2017

Annexure MA4: Copy of Ministry of Communications, Department of Posts Gazette notification dated 09.04.1988
